
(2020) 11 UK CK 0038
In the Uttarakhand High Court
Case No : Writ Petition (S/B) No. 555 Of 2019

Rajan Lal Arya

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 05-11-2020

Acts Referred:

Citation : (2020) 11 UK CK 0038

Hon'ble Judges : Ravi Malimath, J; Ravindra Maithani, J

Bench : Division Bench

Advocate : Vinay Kumar, Vikas Pandey

Final Decision : Disposed Of

Judgement

Ravi Malimath, J

1. The plea of the petitioner is for a mandamus, to direct the respondents to release the balance amount of the GPF of the petitioner. A counter affidavit has been filed by the State, wherein, they have stated that an amount of Rs.14,98,779/- has been paid, therefore, nothing survives for consideration.
2. However, the petitioner submits that having retired on 21.07.2018, the payment is made only on 01.01.2020, therefore, he is entitled to interest for the belated period of time.
3. On considering the contentions, we are of the considered view that an appropriate rate of interest requires to be granted to the petitioner. Hence, the respondents are directed to pay interest on the amount from 21.07.2018 to 01.01.2020 @ 6 % per annum, if not already included in the amount paid, as mentioned in the counter affidavit.
4. The writ petition is disposed-off accordingly.